

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1235 of 2019

IN THE MATTER OF:

E.N. Palanisamy

...Appellant.

Versus

Bank of Baroda & Ors.

...Respondents.

Present:

**For Appellant: Mr. Ninad Laud, Mr. Subas C. Acharya and
Mr. IVO Dcosta, Advocates.**

**For Respondent: Mr. R. Soundara Rajan, Advocate for R-1&2.
Mr. G. Kalyan Jhabakh, Advocate for IRP.**

ORDER
(Virtual Mode)

19.01.2021 Learned Counsel for Appellant states in place of IRP-Respondent No. 3 now there is another person appointed as RP whose name is Mr. N. Sivachalam. Mr. G. Kalyan Jhabakh, Advocate is appearing for the said RP. Appellant to amend the 'Memo of Parties'.

Learned Counsel for Appellant submits that in compliance of the earlier directions, the documents have been filed.

Parties may file brief 'Written-Submissions' not more than three pages within one week. Copies of Judgments on which, parties want to refer and rely on, may also be filed separately.

List the Appeal 'For Admission (After Notice)' Hearing on **5th February, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Mr. V.P. Singh]
Member (Technical)